

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. HOMESTEAD INFRASTRUCTURE DEVELOPMENT PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Homestead Infrastructure Development Pvt. Ltd.
2.	Date of incorporation of corporate debtor	22.11.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65923DL2011PTC227771
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 502, Building D Mall, Netaji Subhash Place, Pitampura New Delhi DL 110034
6.	Date of closure of Insolvency Resolution Process	08.12.2021
7.	Liquidation commencement date of corporate debtor	08.12.2021
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Atul Mittal Reg No: IBBI/IPA-001/IP 00439/2017-18/10762
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 174, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email Id: a.mittalmc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 163, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email Id: liq.homesteadinfrastructure@gmail.com
11.	Last date for submission of claims	01.03.2024

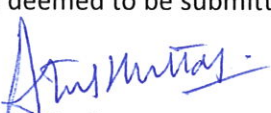
Notice is hereby given that the National Company Law Tribunal Delhi Bench has ordered the commencement of liquidation of **M/s. Homestead Infrastructure Development Pvt. Ltd.** on **08.12.2021**.

The stakeholders of **M/s. Homestead Infrastructure Development Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **01.03.2024** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.


Atul Mittal

Liquidator of M/s. Homestead Infrastructure Development Pvt. Ltd.

Date: 31.01.2024

Place: Delhi

